GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:1876 ANSWERED ON:05.08.2010 RESERVATION IN JUDGES POSTS Ponnam Shri Prabhakar

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is implementing reservation in the judges posts across the country;
- (b) if so, the details thereof;
- (c) If not, the reasons therefor; and
- (d) the time by which such reservation is likely to be implemented?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

(a), (b), (c) & (d): Appointment of Judges of the Supreme Court and High Courts is made under Articles 124 and 217 of the Constitution of India respectively, which do not provide for reservation for any caste or class of persons.

In exercise of powers conferred under proviso to Article 309 read with Article 233 and 234 of the Constitution, the State Governments frame rules in consultation with the High Court for recruitment of persons to Subordinate judiciary. Therefore, the service conditions, including appointment, promotion, reservations, etc. of judicial officers of the District/Subordinate Courts are concern of the respective State Governments.